

13. Chaddar with check or striped pattern,
14. Jamakkalam, Durry or Durret Using coarse yarn ranging from 4s to 12s,
15. Bukram cloth produced using yarn of counts 8s to 12s
16. Mashru cloth in satin weave with coloured stripe pattern,
17. Low read pick cloth of counts 20s and above,
18. All silk sarees and Dhoties with woven borders/pallau and with atleast 25% silk content by weight.
19. Kambal or Kamblies using pure wool of average 34 micron and coarser (fibre fineness),
20. Barrack blankets with average 34 micron and coarser wool,
21. Shawl, Loi, Mufflers, Pankhi, etc. woven in designs, and
22. Woollen tweed in check or stripe patter.

(c) As the handloom sector is a highly decentralised one and production is a manual activity, production of handloom products is estimated on the basis of civil deliveries of hank yarn produced by spinning mills, As only certain varieties of the 22 cloth items are reserved for production by handlooms, it is not possible to quantify the production of the reserved items in the handloom sector.

(d) No, Sir.

(e) Does not arise.

Sea food Processing in Andhra Pradesh

10171. SHRI M. M. PAMAM RAJU: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the places in Andhra Pradesh where processing and storage facilities for sea food exist and the capacity thereof;

(b) whether the present processing and storage capacities are adequate; and

(c) if not, the steps taken to increase it during the next three years?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (c). The information is being collected and will be laid on the Table of the House.

Acquisition of Agriculture Land for Narela Township

10172. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that thousands acres of agriculture land of farmers in many villages viz. narela, Bhorgarh, Kureni, Mamudpur, Shahpur etc. were notified in October, 1963 for development of Narela Township but the said land was finally acquired in November, 1986 at a very low rate of compensation;

(b) if so, the reasons for long delay for final acquisition;

(c) whether the acquired land is still lying vacant and deprive the farmers of its agriculture use; if so, the reasons for the same;

(d) whether Government propose to

review the aforesaid cases to enhance the rate of compensation particularly those farmers whose land are within their possession in view of the recent announcement of revised rate of compensation of the land in Delhi; and

(e) if so, the details thereof and the time by which such orders are likely to be issued?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). It is a fact that there was delay in acquisition of this land. Among the reasons for delay are that though initially Notification under Section 4 of Land Acquisition Act was issued in October, 1963 for over 9,000 acres, after considering relevant factors it was decided to issue Notification under Section 6 for only approximately 1900 acres of land. This was done in 1969. A large number of individual and owners were involved and as per procedure each owner is entitled to be heard and to represent his claim. Awards were announced progressively from 1976 onwards. compensation for various items was fixed in accordance with the principles as per the Land Acquisition Act.

(c) DDA has already surveyed lands placed at its disposal in this area and development schemes have been formulated. Actual developments have also commenced in some areas.

(d) and (e). The policy in this regard has since been reviewed and announced. However, this would not be applicable to lands where awards have already been given.

Casual Labour and Model Standing Orders

10173. **SHRI A. K. ROY:** Will the Minister of LABOUR be pleased to state:

(a) whether any Communication has been sent to all Ministries and the Depart-

ments governing Central Government Undertakings about the Casual Labour and Model Standing Orders 1971; and

(b) if so, the details thereof and the response received so far?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes Sir.

(b) the then Minister for Labour wrote to all the Ministers on 27.2.1983 drawing their attention to the Model Standing Orders formulated by the Ministry of Labour in 1971 in consultation with all the employing Ministries for the benefit of casual labour. He requested all the Ministers that they may issue necessary instructions to the Central Government Undertakings under their administrative control for adoption and implementation of the provisions contained in these Model Standing Orders. A number of Ministries have reported that they have issued instructions to their Undertakings to adopt the said Model Standing Orders.

Contract Labour System

10174. **SHRI A. K. ROY:** Will the Minister of LABOUR be pleased to state:

(a) the total number of contract workers in the country, State-wise;

(b) the number of those engaged in perennial type of jobs.

(c) whether Government propose to amend the Contract Labour (Abolition and Regulation) Act, 1970 to provide perennial type of jobs to the contract labour; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) No centralised data in the form asked for